

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 612
IB-627/ND/2022**

**IN THE MATTER OF:
HDFC Bank Ltd.**

...PETITIONER

Vs.

Mr. Kunal Gambhir

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

**Order delivered on 05.12.2022
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Financial Creditor
For the Resolution Professional**

:Adv. Bheem Sain Jain.

**:Mr. Mukesh Kumar Jain, RP in
person.**

For the Respondent

:

For the Income Tax Department

**:Mr. Ruchir Bhatia, Senior Standing
Counsel, Mr. Shlok Chandra Junior,
Standing Counsel alongwith Ms.
Mansie Jain, Ms Nimit Saigal and
Mr. Keshav Garg, Advocates.**


ORDER

IA/5807/2022

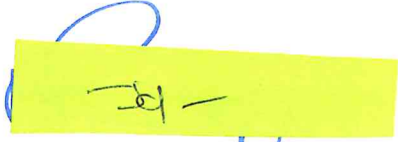
This is the Report filed by Resolution Professional Mr. Mukesh Kumar Jain filed under Section 99 of Insolvency and Bankruptcy Code, 2016 filed against Personal Guarantor Mrs. Renu Gambhir.

Heard the submissions made by the counsel for the Personal Guarantor and also Mr. Mukesh Kumar Jain, RP who has appeared in person. One week time is granted as the last chance to the Personal Guarantor to file response to

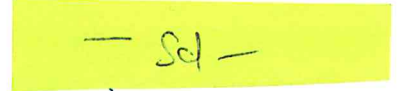
(Anjula)



the RP's report before the next date of hearing. Post this matter on **10.01.2023**. It is made clear that no further time will be granted to file response in this matter.



(Rahul Bhatnagar)
Member (T)



(Bachu Venkat Balram Das)
Member (J)